



2026:AHC:22644

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3687 of 2026

Bhurelal

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Himanshu Shukla, Pratiksha Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. The only relief sought by the petitioner in the present petition under Article 227 of the Constitution of India is to direct the respondent no. 2 namely Sub-District Magistrate, Atarra, District Banda, to decide the Recall Application dated 10.02.2025 pending in Case No. 01/2020 (Computer Case No. T202507110301677) within a stipulated period and during the pendency of above mentioned case respondents not to disturb the *Rasta* of the petitioner.
3. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioner to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is filed in the year 2020.
5. In view of the above, no relief could be granted to the petitioner. However, court below is expected to decide the aforesaid case strictly in accordance with law within a period of **six weeks** without granting any unnecessary adjournment to either of the parties unless there is

no legal impediment.

6. With the aforesaid observations, the petition is **disposed of**.

February 2, 2026
Vinod.

(Prakash Padia, J.)